

Rep. by Act 58 of 1960, S. 248d. I (W.P.F. 26-12-60)

THE AIR CORPORATIONS (AMENDMENT) ACT, 1954

No. 10 OF 1954

[18th March, 1954]

An Act to amend the Air Corporations Act, 1953.

BE it enacted by Parliament as follows:—

1. Short title and commencement.—(1) This Act may be called the Air Corporations (Amendment) Act, 1954.

(2) It shall be deemed to have come into force on the 30th day of January, 1954.

2. Amendment of section 22, Act 27 of 1953.—In section 22 of the Air Corporations Act, 1953 (hereinafter referred to as the principal Act), in sub-section (3), for the words “ninety days” the words “six months” shall be substituted.

3. Amendment of section 23, Act 27 of 1953.—In section 23 of the principal Act, in sub-section (1), for the words “six months” the words “one year” shall be substituted.

4. Amendment of section 24, Act 27 of 1953.—In section 24 of the principal Act, in sub-section (2), for the words “six months” the words “one year” shall be substituted.

5. Repeal of Ordinance 5 of 1954.—The Air Corporations (Amendment) Ordinance, 1954 (5 of 1954) is hereby repealed.